

(c) if not, what other steps Government are taking to help film industry?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA):

(a) No, Sir.

(b) Does not arise.

(c) Of the two problems of the Indian film industry referred to by the Hon'ble Member, the high taxes generally refer to entertainment tax which is exclusively the concern of the State Governments. The Central Government had on its part written to the State Governments in the past to consider reduction of entertainment tax burden. As regards video piracy, the Parliament amended the Copyright Act, 1957 and Cinematograph Act, 1952 in 1984 to make the laws against video piracy more stringent. However, their implementation is the responsibility of the State Governments who have been requested several times to enforce the provisions of the amended Acts vigorously.

Grant of freedom fighters pensions to those who were in self-exile

3144. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered a demand of the Freedom fighters who were in self-exile in different States including the Union Territory of Pondicherry for the grant of pension;

(b) whether it is a fact that in some States including the Union Territory of Pondicherry, the Freedom fighters have been treated as criminals and the cases had been lodged against them; and

(c) whether it is a fact that the Government are reviewing the policy of granting pension to the Freedom fighters; if so, what are its salient features?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) and (b) Under the existing provisions of the Scheme, a person who suffered imprisonment, abscondence, internment, externment for a minimum period of six months in

connection with the freedom struggle is considered eligible for Samman Pension irrespective of the Section of the Penal Code under which he was charged.

The question of recognising the suffering of self-exile for this grant of Samman Pension under Swatantrata Sainik Samman Pension Scheme has been considered by the Government but it has not been possible to accept the same.

(c) No such proposal is under consideration.

Constitution of a viewers panel for Doordarshan programmes

3145. SHRI K. VASUDEVA PANICKER: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to constitute a viewers panel and a news panel to get continuous feed back on Doordarshan programmes and news also; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA):

(a) and (b) Doordarshan have already set up Viewers' and News Panels in 12 cities, namely: Delhi, Bombay, Calcutta, Madras, Lucknow, Srinagar, Jalandhar, Hyderabad, Nagpur, Cuttack, Jaipur and Rajkot. The reports from these panels for a specific week in a month are received and analysed. The findings of these panels are taken into consideration and modification in the programme formats are made, where necessary.

Grant of B-2 Status to Pondicherry

3146. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Pondicherry in the recent Assembly Session passed unanimously a resolution for the grant of B-2 status to Pondicherry;

(b) whether Government is aware of the fact that the population of the Union Territory of Pondicherry as per 1985 figures is above 6 lakhs;

(c) whether it is also a fact that the Central Government employees especially the employees of the Nationalised Banks in Pondicherry are already getting benefits admissible to B-2 status; and

(d) if so, whether Government has any proposal for upgrading the Union Territory of Pondicherry to B-2 status?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) A unanimous resolution was passed by the Assembly during March/April session in 1980.

(b) The population of the Union Territory of Pondicherry as per 1981 census figures is above 6 lakhs.

(c) and (d) Current classification of cities for payment of House Rent Allowance and Compensatory (City) Allowance to Central Government employees is based on the population figures of 1981 census. On the basis of these figures, Pondicherry qualified for classification as a 'C' Class City only for payment of House Rent Allowance to Central Government employees working there. Accordingly, Pondicherry has been classified as a 'C' class city for House Rent Allowance purpose.

Community TV sets in UP

3147. SHRIMATI RATAN KUMARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the details of places in U.P. where Government have installed community TV sets during the last two years;

(b) what are the details of those places in U.P. where Government propose to instal such sets during the next two years; and

(c) what is the criteria for selecting places for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) 896 community viewing TV sets have been installed in villages of the districts of Azamgarh, Basti and Gorakhpur in

U.P. during the last two years as a part of the VI Plan INSAT scheme.

(b) There is no proposal with this Ministry to provide community viewing TV sets in U.P. during the VII Plan period. However, the State Government has been requested to expand the community viewing scheme out of its own funds.

(c) The districts concerned were selected on the criteria of economic backwardness, geographical contiguity and need for significant saturation of the selected districts. Individual villages in the selected districts were later identified on the basis of availability of infrastructure.

3148. [Transferred to the 3rd December, 1986]

Assignment of production of Nehru film to foreigners

3149. SHRI DINKARRAO GOVIND-RAO PATIL:- Will the PRIME MINISTER be pleased to state:

(a) whether Government have assigned the production of Nehru film to some foreigners; if so, what are the details thereof; and

(b) what are the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA): (a) Yes, Sir. An agreement has been signed by Doordarshan on 29.5.86 with Mr. Kenneth Griffith, a noted British film maker and actor, for producing a 16 mm colour film on Pandit Jawaharlal Nehru. Mr. Griffith will be the sole actor in the film which will be directed by Mr. Alan Birkinshaw from U. K. The cameramen and other technicians like sound recordists, lighting assistants, etc. will be Indian, to be arranged by Doordarshan. All expenses for the raw stock, processing, editing, administrative arrangements for location shooting, transport, etc. will also be made by the Doordarshan. Doordarshan will have full and complete copyrights of the film including the video rights thereof.

(b) The film has been assigned to Mr. Griffith as he has a unique style of presenting a character and is famous for his one man performances.